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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **LPA 133/2024**

IRCON INTERNATIONAL LTD. Appellant

Through: Mr Debarshi Bhadra, Advocate.

versus

BHAVNEET SINGH Respondent

Through: Ms Padma Priya, Mr Rishabh Sancheti and Mr Karan Bhootra, Advocates.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

% **27.02.2024**

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 9794/2024

1. Allowed, subject to just exceptions.

CM APPL. 9795/2024 [*Application filed on behalf of the Appellant seeking summoning of the record*]

2. This is an application filed on behalf of the appellant seeking directions to summon the record filed before the learned Single Judge.

3. The aforementioned application is closed as the Registry has already placed before the Court the record.

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CM APPL. 9796/2024 [Application filed on behalf of the Appellant seeking condonation of delay of 27 days in filing appeal]

4. This application has been filed on behalf of the appellant seeking condonation of delay in filing the appeal.

4.1 According to the appellant, there is a delay of 27 days.

5. Ms Padma Priya, learned counsel, who appears on behalf of the respondent, says that she would have no objection if the delay is condoned.

5.1. It is ordered accordingly.

6. The application is disposed of.

LPA 133/2024 & CM APPL. 9793/2024 [Application filed on behalf of the Appellant seeking stay of judgment dated 15.12.2024]

7. Issue notice.

8. Ms Padma Priya accepts notice on behalf of the respondent.

9. We are of the view that in the matter before us, one of the issues that requires consideration is how the general law on transfers melds with the provisions of The Rights of Persons with Disability Act, 2016.

10. Given this backdrop, we would like to appoint an *Amicus curiae* in the matter.

11. Accordingly, Mr Rahul Bajaj (Mobile no. 9890281068) is appointed as *Amicus curiae* in the matter.

12. The Registry will dispatch a copy of the order to Mr Rahul Bajaj. Furthermore, the Registry will also provide a copy of the case papers to Mr Rahul Bajaj.

13. Meanwhile, counsel for the parties, including the *Amicus curiae*, will



file written submissions not exceeding three (3) pages each.

13.1 The written submissions will be filed at least three (3) days before the next date of hearing.

14. List the matter on 29.04.2024.

RAJIV SHAKDHER, J

AMIT BANSAL, J

FEBRUARY 27, 2024

at

Click here to check corrigendum, if any

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